

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAGNA OPUS HOSPITALITY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	MAGNA OPUS HOSPITALITY PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	May 16, 2012 (16-05-2012)
3. Authority under which Corporate Debtor is Incorporated / Registered	REGISTRAR OF COMPANIES, MUMBAI, MAHARASHTRA
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U74900MH2012PTC231133
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	A - 415 / 417, 2 ND FLOOR, VASHI PLAZA, SECTOR-17, VASHI, NAVI MUMBAI - 400703.
6. Insolvency Commencement Date in Respect of Corporate Debtor	12 TH APRIL, 2017 (AS PER ORDER OF NCLT MUMBAI IN C.P. NO. 65/1 & BP/NCLT/MB/MAH/2017)
7. Estimated Date of Closure of Insolvency Resolution Process	8 TH OCTOBER, 2017 (180 DAYS FROM THE DATE OF COMMENCEMENT OF INSOLVENCY RESOLUTION PROCESS)
8. Name, Address, Email Address and the Registration Number of the Interim Resolution Professional	NAME - CA SUSIL KUMAR GUPTA ADDRESS - 1-A, GROUND FLOOR, 'A - WING' RAMCHANDRA NIWAS, PLOT NO. 21-22, SECTOR-12A, OPP. KALASH UDYAN, KOPARKHAIRANE, NAVI MUMBAI - 400709. EMAIL - CASUSILGUPTA@GMAIL.COM REGISTRATION NUMBER - IBBI/IPA-001/IP-00469/2016-17/1624
9. Last Date for Submission of Claims	20 TH MAY, 2017 DATE OF APPOINTMENT OF INTERIM RESOLUTION PROFESSIONAL IS TAKEN AS 3 RD MAY, 2017 ON WHICH DATE CERTIFIED COPY OF ORDER OF NCLT, MUMBAI IN C.P. NO. 65/1 & BP/NCLT/MB/MAH/2017 WAS ISSUED AND UPLOADED

- Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of Corporate Insolvency Resolution Process against the Magna Opus Hospitality Private Limited on 12th April, 2017.
- The Creditors of Magna Opus Hospitality Private Limited, are hereby called upon to submit a proof of their claims on or before **20th May, 2017** to the Interim Resolution Professional at the address mentioned against item 8.
- The Financial Creditors shall submit their proof of claims by electronics means only. The Operational Creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.
- Submission of false or misleading proofs of claim shall attract penalties.

Date : 5th May, 2017

Place: Mumbai.



CA Susil Kumar Gupta
Interim Resolution Professional
IBBI/IPA-001/IP-00469/2016-17/1624